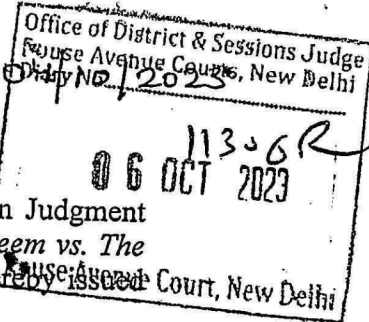


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HIGH COURT OF DELHI AT NEW DELHI

No. 101/Rules/DHC

Dated: 06/10/2023



PRACTICE DIRECTIONS

In compliance of the directions passed by this Court in Judgment dated 19.04.2023 in Bail Application No. 3635/2022 titled "*Saleem vs. The State of NCT of Delhi & Anr.*", the following directions are hereby issued for compliance by all concerned:-

1. The Registry must carefully scrutinise all filings relating to sexual offences, to ensure that the anonymity and confidentiality of the prosecutrix/victim/survivor is strictly maintained and the name, parentage, address, social media credentials and photographs of the prosecutrix/victim/survivor must not be disclosed in the filings made in court, including in the memo of parties;
2. The Registry must ensure that such particulars do not get reflected in the cause-list of the court in any manner;
3. The name, parentage and address of family members of the prosecutrix/victim/survivor — *through whom the prosecutrix/victim/survivor could be identified* — must not be disclosed in the filings, including in the memo of parties, even if they are accused in the case, since this may indirectly lead to the identification of the prosecutrix/victim/ survivor;
4. Since redaction of the identifying particulars of the prosecutrix/victim/survivor from the FIR, chargesheet, proceedings before the trial court and other similar records, is the duty and obligation of the authorities/court that prepare such documents; and insofar as the proceedings before this court are concerned, making complete redaction in each of those documents may not be feasible, it is also directed that the files/paper-books/e-portfolio of matters relating to sexual offences filed in this court must not be provided to any person other than the parties to the litigation, to the prosecutrix/victim/survivor and their respective counsel, after due verification of the identity credentials of such persons;
5. At the stage of scrutiny of the filings, in the event the Registry finds that the identity credentials of a prosecutrix/victim/survivor are disclosed in the memo of parties or anywhere else in the filings, such filings must be returned to counsel who have filed the same, to undertake requisite redactions, before the filings are accepted;
6. To obviate the dissemination of identifying particulars to any other person or agency even within the High Court, it is further directed that all service to be effected upon the prosecutrix/victim/survivor shall only be through the Investigating Officer in accordance with Practice Directions dated 24.09.2019 and not through the process

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serving agency, though a copy of the petition or application must be served upon the prosecutrix/victim/survivor;

7. In effecting service as aforesaid, the Investigating Officer must remain in 'plain clothes' so as to avoid any unwarranted attention;
8. Furthermore, the Investigating Officer must also inform the prosecutrix/victim/survivor that they have the right to free legal-aid/representation in accordance with the mandate of the Hon'ble Supreme Court passed in Delhi Domestic Working Women's Forum vs. Union of India & Ors (W.P. (Crl) No. 362 of 1993);
9. If the parties wish to cite in court any identifying particulars of the prosecutrix/victim/survivor, including photographs or social media communications etc., such party may bring the same to court in 'sealed cover'; or file the same in 'sealed cover' or in a 'pass-code locked' electronic folder and share the pass-code only with the concerned Court Master.
10. The foregoing directions are not intended to be exhaustive; and at the stage of scrutiny, the Registry is expected to apply its mind to any peculiarities of a given case, with the aim and intent of scrupulously applying the directions of the Hon'ble Supreme Court passed in Nipun Saxena vs. Union of India (W.P.(C) No. 565 of 2012).

By Order


(RAVINDER DUDEJA)
REGISTRAR GENERAL

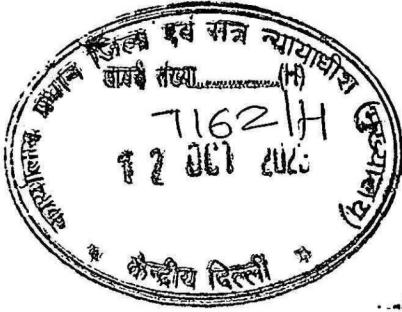
Endst. No. 468-479 /Rules/DHC/2023

Dated: 04/10/2023

Copy forwarded for information and compliance to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi

13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
16. The Commissioner of Police, Delhi Police Headquarter, Jai Singh Road, New Delhi-110001.
17. The President/Secretary, Bar Association, Tis Hazari Courts/Patala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
18. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue District Court Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
19. The Secretary, Delhi High Court Legal Services Committee.
20. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification on the website of Delhi District Court.
21. Registrar-cum-Secretary to Hon'ble the Chief Justice.
22. All Registrars/OSDs/Joint Registrars.
23. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
24. Joint Director (IT) with the request to upload the Practice Directions on the Intranet of this Court.
25. Librarian, Delhi High Court.
26. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
27. Guard File.



M. S. Maheshwari

DEPUTY REGISTRAR (RULES)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE-CUM-SPECIAL JUDGE(PC ACT)
(CBI)ROUSE AVENUE COURT COMPLEX, NEW DELHI.

No.Rules/Gaz./RACC/2023/ 19696C-1974)C Dated 10.10.2023

Copy forwarded for information and necessary necessary compliance to:-

1. All Ld. Judicial Officers, Rouse Avenue Court Complex, New Delhi.
2. The Web site Committee, Tis Hazari Courts, Delhi, for uploading on the official website.
3. The P.S to Ld. Principal & District Sessions Judge-cum-Spl. Judge (PC Act)(CBI), RACC, New Delhi.
4. The Chief Prosecutor, CBI/ACB, RACC, New Delhi.
5. The Branch In-charge, Filing Section,RACC, New Delhi.
6. The Branch In-charge, Library, RACC, New Delhi.

AB

09.10.23

(Arun Bhardwaj)
 Officer In-charge (Judl.)
 for Principal District & Sessions Judge-
 cum-Spl. Judge (PC Act)(CBI)
 Rouse Avenue Court Complex
 New Delhi